

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
**(Through Hybrid Mode)**

**Item No.114**

**C.P. (IB)/112/Chd/Hry/2022**

**IN THE MATTER OF:**

**Vishnava Services Pvt. Ltd.**

**..Petitioners/Operational Creditors**

**Vs.**

**Rydberg Infratechnics Pvt. Ltd.**

**..Respondent/Corporate Debtor**

**Under Section: 9 IBC 2016**

**Order delivered on 24.01.2024**

**CORAM:**

**DR. PSN PRASAD,  
HON'BLE MEMBER (J)**

**SHRI UMESH KUMAR SHUKLA  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Petitioner/Financial Creditor : Mr. Karanveer Jindal, Advocate**  
**For the Respondent/Corporate Debtor : Mr. Parth, Advocate**

**ORDER**

Heard the submissions made by the counsel for the petitioner-Operational Creditor. The counsel for the petitioner-Operational Creditor has submitted that he has been newly engaged in this matter and prayed for a short adjournment in the matter. Counsel for the respondent-Corporate debtor is also present. Keeping in view, the request made by the counsel for the petitioner, a week day time is granted in this matter. Let the matter be posted to 14.02.2024.

**Sd/-  
(DR. PSN PRASAD)  
HON'BLE MEMBER (J)**

**Sd/-  
(UMESH KUMAR SHUKLA)  
HON'BLE MEMBER (T)**